

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 1339/97

New Delhi this the 10th March 1998

Hon'ble Shri S.R. Adige, Vice-Chairman (A)

Shri Dalbir Singh,
S/o Shri Hoshiara,
R/o KM-79, Dakshinpuri,
New Delhi- 110 062.

....Applicant
(By Advocate: Shri Surinder Singh)

Versus

1. The Chief Secretary,
Govt. of N.C.T. of Delhi,
Shamnath Marg,
Delhi-110 054.
2. The Deputy Director,
Dte. of Census Operations Delhi,
Old Secretariat, Delhi.

....Respondents
(By Advocate: Shri M.K. Gupta)

ORDER (Oral)

By Hon'ble Shri S.R. Adige, Vice-Chairman (A)

Applicant seeks a direction to respondent No.2 to reengage him and regularise his services, as, he claims, has been done in respect of some of his other colleagues.

2. Heard, Shri Surinder Singh, counsel for the applicant and Shri M.K. Gupta, counsel for the respondents.

3. Shri Surinder Singh has invited my attention to Tribunal's judgement date 8.5.96 in OA-425/95 - Shri Suresh & Others vs. Union of India and others and Shri M.K. Gupta has no objection if ^{the} operative part of the aforesaid judgement is made applicable to the present case also. Under the circumstances, I dispose of

this application with a direction to respondent No.2 to sponsor applicant's name to respondent No.1 or to any other authority where there is a vacancy for consideration of applicant's case for re-engagement/regularisation.

4. The O.A. stands disposed of accordingly.

No costs.

Adige
(S.R. Adige)
Vice-Chairman (A)

cc.